Foster care scheme for children of prisoners

2223. SHRI HUSAIN DALWAI:
KUMARI SELJA:

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) which States have adopted the foster care scheme for children of prisoners based on the Ministry's Model Guidelines for Foster Care, 2015;

(b) number of children who have been given for foster care from prisons in the last five years, State/UT-wise details;

(c) what efforts have been made by National Commission for Women and National Commission for Protection of Child Rights in regard to the special needs of women prisoners and their children; and

(d) how much budget has been allocated to such schemes and how much has been released in the last three years, the details thereof, year-wise and State-wise?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) and (b) The Ministry of Women and Child Development had issued the Model Guidelines for Foster Care, 2016 to be adopted/adapted by the States/UTs as per their requirement. The Model Guidelines were revised in the light of the Juvenile Justice (Care and Protection) Act, 2015 by the Ministry. These guidelines have added components of group foster care where a group of unrelated children are placed with a foster family or under the care of foster care givers in a family like setting who may/ may not be having their own biological children. The primary responsibility of execution of the Act lies with the State Governments/UT Administrations concerned. No separate data of children who have been given for foster care from prisons is being maintained centrally.

(c) As per information provided by the National Commission for Protection of Child Rights (NCPCR), NCPCR is conducting a Sample Study on Education of Women Prisoners in India. The Ministry of Women and Child Development in collaboration with National Commission for Women (NCW) conducts visits across the country to assess the condition of women in prison. The NCW has, with the view to improve the facilities available in custodial homes/prisons, housing women inmates, devised a detailed

proforma for inspecting prisons. The findings of the inspection are shared with concerned authorities and are utilized for improving the condition of Jails as also facilities available in Jails.

(d) The J J Act is the primary law for children in the country. As per Section 2 (14) (vi) of the JJ Act, a child who does not have parents and no one is willing to take care of, or whose parents have abandoned or surrendered him is included as a "child in need of care and protection." The Act provides a security net of service delivery structures including measures for institutional and non-institutional care to ensure comprehensive well being of children in distress situations. The primary responsibility of execution of the Act lies with the States/UTs. The Ministry of Women and Child Development is implementing a centrally sponsored Child Protection Services (CPS) Scheme (erstwhile Integrated Child Protection Scheme) for supporting the children in difficult circumstances.The primary responsibility of implementation of the scheme lies with the State Governments/UT Administrations. Under the scheme institutional care is provided through Child Care Institutes (CCIs), as a rehabilitative measure. The programmes and activities in Homes inter-alia include age-appropriate education, access to vocational training, recreation, health care, counselling etc. Under the non-institutional care component, support is extended for adoption, foster care and sponsorship. Further CPS also provides for "After care" services after the age of 18 years to help sustain them during the transition from institutional to independent life. Details of the funds allocated and released under the CPS scheme to the States during the last three years is given in the Statement.

Statement

Details of the funds allocated and released under the CPS scheme to the States/ UTs during the last three years (as on Feb. 2020).

(₹ in crore)

Sl. No.	Name of the State/UT	2016-17 Amount released	2017-18 Amount released	2018-19 Amount released
1	2	3	4	5
1.	Andhra Pradesh	110.74	1469.88	1870.01

1	2	3	4	5
2.	Arunachal Pradesh	52.29	643.71	37.63
3.	Assam	413.64	2932.68	3379.63
4.	Bihar	2787.92	541.56	2621.87
5.	Chhattisgarh	527.77	3181.97	2151.01
6.	Goa	36.83	728.53	16.03
7.	Gujarat	769.95	590.11	2251.55
8.	Haryana	0.00	1858.22	1387.60
9.	Himachal Pradesh	2345.48	1835.01	1342.64
10.	Jammu and Kashmir	43.12	807.48	2106.94
11.	Jharkhand	840.11	1714.57	1480.26
12.	Karnataka	3720.80	3272.45	4022.56
13.	Kerala	260.50	1849.45	1263.77
14.	Madhya Pradesh	2503.88	3262.77	2959.23
15.	Maharashtra	2272.33	608.15	3156.52
16.	Manipur	241.34	1886.33	3866.99
17.	Meghalaya	2060.33	1846.60	2254.51
18.	Mizoram	1949.55	1917.51	2042.28
19.	Nagaland	1350.37	1457.45	1787.12
20.	Odisha	1089.22	2599.30	4352.44
21.	Punjab	581.67	143.24	1244.17
22.	Rajasthan	0.00	4752.30	3584.72
23.	Sikkim	601.18	662.76	379.25
24.	Tamil Nadu	13039.37	2013.12	7895.14
25.	Telangana	195.64	894.82	1329.23
26.	Tripura	676.04	446.81	885.77
27.	Uttar Pradesh	3207.19	1830.67	7834.39
28.	Uttarakhand	15.54	907.57	1344.40

1	2	3	4	5
29.	West Bengal	6763.87	5073.56	2372.13
30.	Andaman and Nicobar Islands	36.88	31.66	218.85
31.	Chandigarh	245.44	194.32	577.58
32.	Dadra and Nagar Haveli	177.59	24.82	11.24
33.	Daman and Diu	126.42	21.89	18.42
34.	Delhi	978.64	354.33	1007.39
35.	Lakshadweep	0.00	0.00	0.00
36.	Puducherry	826.33	114.35	398.43
	TOTAL	50847.97	52469.95	73451.70

Funds utilisation under various schemes

†2224. SHRIMATI KANTA KARDAM: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the details of funds allocated and released under the various schemes for the development of women during the last five years;

(b) whether the released funds are being properly utilised by Government;

(c) if so, the details thereof; and

(d) if not, the reasons therefor and whether Government has ensured the proper utilisation of the funds?

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) The Ministry is implementing two Centrally Sponsored Schemes *viz.* Umbrella Integrated Child Development Services (ICDS) and Mission for Protection and Empowerment of Women. The Budgetary provisions are made sub-scheme wise under these Umbrella Schemes. The details of funds allocated and released under various major schemes of Ministry of Women and Child Development for the development of

†Original notice of the question was received in Hindi.